

A speed post Centre has also been established at Panaji with effect from 10.1.1989 which connects 53 other centres within India and 35 foreign countries.

Relaxation in issuing caste certificates

857. SHRI PRATAPRAO B. BHOSALE: Will the Minister of WELFARE be pleased to state:

(a) whether any representation has been received for relaxation/modifications of existing instructions for issue of caste certificates to Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof;

(c) whether any action has been taken in this regard so far;

(d) if so, the details thereof; and

(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) to (d). Representations have been received regarding relaxation of existing rules in the case of migrants in the state of Maharashtra. The Government of India have already issued detailed instructions that the prescribed authority of a State Government/Union Territory Administration may issue the Scheduled Caste/Scheduled Tribes certificate to a person who has migrated from another State, on the production of the genuine certificate issued to his father by the prescribed authority of the State of the father's origin except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. However, in such cases, they would continue to get the privileges and concessions as a Scheduled Caste/Scheduled Tribe from the State of his

origin and not from the state where he has migrated.

(e) Does not arise.

Petitions pending with Supreme Court

858. SHRI KAMLA PRASAD SINGH: SHRI RAM SAMUJHAWAN:

Will the PRIME MINISTER be pleased to refer to the reply given on 6 April, 1988 to Unstarred Question No. 5996 regarding petitions pending with Supreme Court and state:

(a) the number out of the 12 Special Leave Petitions (S.L.Ps) filed by the Department of Personnel and Training which have since been disposed of by the Supreme Court, with details thereof;

(b) the details of SLPs on service matters filed during the last six months;

(c) the number of SLPs pending with Supreme court as on date; and

(d) the details of steps taken for the expeditious disposal thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Four as per details given below in Statement-I

(b) Ten as per details given below in Statement-II

(c) Twentyone.

(d) The pending cases are being pursued with the Ministry of Law and the Supreme Court for expeditious disposal.

STATEMENT-I

The number out of 12 Special Leave Petitions disposed of by the Supreme Court

1. SLP filed on 16.3.1988 against the interim orders passed by Central Administrative Tribunal, in the case of Shri Amrit Lal & others regarding seniority list of Section Officers of CSS.
2. SLP filed on 23.7.87 against the judgement of Central Administrative Tribunal Jabalpur in the case of Shri E. B. Reinboth regarding revision of pension and gratuity.
3. SLP filed on 19.8.87 against the judgement of the Central Administrative Tribunal, Patna in the case of Shri M. S. V. Murthy regarding his non-appointment, IPS on the results of Civil Services Examination, 1983.
4. SLP filed on 29.4.85 against the judgement of High Court of Andhra Pradesh in the case of Shri N. Chandrasekharan Lingam against non-appointment to a reserved vacancy on the results of Civil Services Examination, 1981.

STATEMENT II

The details of the SLPs on service matters filed during the last six months

1. An SLP against the order of the CAT dated 4.5.89 has been filed in the Supreme Court in the case of Shri Bedharak Vs. Union of India. The SLP has yet to be admitted.
2. SLP filed in May, 1989 against the decision of the CAT, Guwahati

Bench in the case of Shri G.C. Phukan & others, relating to revision of pension of pre-73 pensioners.

3. SLP filed in July, 1989 against the decision of the CAT Chandigarh, that the amendment of September, 1983 in the DCRB Rules about computing qualifying service of three months and above as a six monthly period will apply to the pensioner who retired prior to the said amendment-in the case of Shri S.K. Jain, IAS (Retd).
4. SLP filed in the case of Rajasthan Pensioners' Association regarding revision of pension in respect of pre-73 pensioners.
5. SLP filed in July, 1989 against the decision of the CAT Chandigarh Bench, in the case of Shri G.D. Bhasin & others, in regard to protection of pay of PCS officers on their appointment to IAS.
6. SLP filed against the orders dated 16.2.1989 of CAT Chandigarh Bench in the case of Miss Ravneet Kaur.

SLP filed against the orders dated 23.9.88 of the Principal Bench of CAT in the case of Shri R.N. Gupta IAS-regarding premature reversion.

8. SLP filed against the orders dated 4.9.1988 of the Principal Bench of CAT in the case of Shri B.G. Karna & H.S. Rastogi regarding claim for privilege to produce documents in the CAT.
9. SLP filed against the orders dated 20.7.1988 of the Principal bench of CAT in the case of Dr. (Mrs.) Anan-

dita Mandal regarding claim for privilege to produce documents in the CAT.

10. SLP filed against the orders dated 30.9.1988 of the Principal Bench of CAT in the case of Shri V.D. Trivedi, regarding claim for privilege to produce documents in the CAT.

Reconstitution of Telecom. Regions

860. SHRI G.S. BASAVARAJU:
SHRI SHANTILAL PATEL:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the telecommunications regions in the country have been reconstituted during May, 1989;

(b) if so, the main reasons therefore; and

(c) whether greater autonomy has been provided to these regions?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI GIRIDHAR GOMANGO): (a) No, Sir. However, the General Manager (Maintenance) has been re-designated as Chief General manager (Maintenance).

(b) and (c). The General Managers of Telecom. Circles were redesignated as Chief General Managers. To have uniformity the General Managers (Maintenance) have also been redesignated as Chief General Managers (Maintenance).

Technological parks

861. SHRI BALASAHEB VIKHE PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether Government are thinking to start technological parks for high technol-

ogy;

(b) if so, their number and locations, and

(c) the names of countries having technological parks for high technology?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) yes, Sir.

(b) Department of Science and Technology (DST) has initiated the scheme on establishment of Science & Technology Entrepreneurs parks (STEPS) in the following 13 places:

Ranchi (Bihar), Kanpur (UP), Bombay (Maharashtra), Tiruchirapalli (Tamil Nadu), Mysore (Karnataka), Ludhiana (Punjab), Calcutta (West Bengal), Bhopal (M.P), Roorkee (UP), Kharagpur (West Bengal), Shimla (Himachal Pradesh), Pune (Maharashtra), and Srinagar (J&K).

Besides the above, Department of Electronics has plans to set up software Technology Parks at Pune, Bhubaneswar and Bangalore.

(c) Technological parks under various names such as Science Parks, Technological Parks, Research parks, Incubation Centres, Innovation Centres, etc. have been working in several foreign countries viz. USA, UK, France, West Germany and Italy.

[*Translation*]

Prohibition in States

862. SHRI CHANDRA KISHORE PATHAK: Will the Minister of WELFARE be pleased to state: